

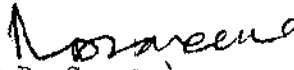
Government of India  
Ministry of Finance  
(Department of Revenue & Insurance).

New Delhi, the 1st March, 1971.

NOTIFICATION  
INCOME-TAX

No.67 (F.No.404/24/71-ITCC): In exercise of the powers conferred by Sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorise Shri S.M. Saxena, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification shall come into force with immediate effect.

  
(R.D. Saxena)

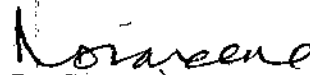
Deputy Secretary to the Govt. of India.

The Manager,  
Government of India Press,  
New Delhi.

No. 67(F.No.404/24/71-ITCC):

Copy forwarded to:

1. All Commissioners of Income-tax/All Adnl. Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Chief Secretary to Govt. of U.P., Lucknow.
4. The Comptroller and Auditor General, New Delhi (25 copies).
5. The Accountant General, U.P., Allahabad.
6. All Sections/Officers in Board's office.
7. Guard File.

  
(R.D. Saxena)

Deputy Secretary to the Govt. of India.

KK/500 copies

No.CC/ITCC/72/28/RSP/70 - 11.3.1971